Ministry after the present sanction for the post expires on 30th October 1966. The post has not been filled after the present incumbent proceeded 00 leave with effect from 16th August 1966.

Written answers

- (ii) The post of Secretary to Minister which was of the status of Deputy Secretary has been surrendered with effect from 16th August 1966.
- (iii) It has been decided that no new administrative post should be created or filled without the specific approval of the Education Minister and that stricter control should be exercised in creating new scientific or technical posts.
- (iv) Instructions have been issued that the number of officers attending meetings of Committees etc. should be reduced to the minimum and as far as possible only one officer should represent the Ministry on a Committee.
- (v) The travelling allowance provision has been rationed and the officers have been asked to curtail their tours so that the expenditure remains strictly within the amount allocated to each Bureau.
- (vi) It has been decided not to hold meetings of Advisory Bodies and autonomous organisations at hill stations and not to hold meetings on Sundays and closed holidays in order to avoid expenditure on over-time allowance.

The University Grants Commission and the Council of Scientific and Industrial Research have been asked to enforce strict economy measures

A saving of Rs. 1,53,00,000 has already been effected in the various items of expenditure in the Budget Grants with which the Ministry of Education is concerned.

B. Administrative Reforms

- (1) The work in the Ministry has beer reorganized on a rational basis and the Ministry has been divided into 5 compact Bureaus, 5 Divisions and a Special Unii for Unesco. The 5 Bureaus are-
 - (i) Bureau of School & Social Edu cation, (ii) Bureau of Higher Education, (iii) Bureau of Cultural Activities.

(iv) Bureau of Planning h Educational Research.

to Questions

(v) Bureau of Scholarships.

The 5 Divisions are—

- (i) Administration Division, (ii) Languages Division, (iii) Scientific Surveys Development Division, (iv) Physical Education Division, (v) Educational Coordination Divir sion.
- (2) The Educational Coordination Division which has been set up for the first time will be mainly responsible for the coordination of educational effort at th@ national level and will be concerned with the implementation of the recommendations of the Education Commission. This Division will also handle the organisation of national level conferences such as Central Advisory Board of Education and the Education Minister's Conference.
- (3) The devaluation has greatly increased the cost of imported books and the Ministry has decided to take all possible measures to promote book development programmes to meet the needs of colleges and universities for text books, standard works and other educational materials. The setting up of a National Book Development Council which will be charged with this work has already been announced. A new Division has been created in the Bureau of Higher Education specially to look after the book development work.
- (4) Greater flexibility has been introduced in the submission of files to senior officers and the files will now pass through fewer officers before a final decision is taken at the appropriate level. This will help in the expeditious disposal of work.)

POLITICAL SUFFERERS' REQUEST TO GOVERNMENT

- *852. SHRI K. P. MALLIKARJUNU-DU: Will the Minister of HOME AFFATJU be pleased to state:
- (a) whether it is a fact that in the last week of July, 1966. some political sufferers met in Delhi and passed resolutions re-I questing Government to grant some »«ri«-

tance to the children and grand-children of such sufferers:

Written Answers

- (b) if so, what are the details of those resolutions; and
- (c) what action was taken or is proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) to (c) According to information available a Committee of Freedom Fighters met in Delhi in the last week of July, 1966 and made certain proposals regarding freedom fighters, one of them was that grand-children of predeceased sons of freedom fighters should be made eligible for financial assistance and concessions. The proposal is being examined by Delhi Administration.

सिविल और सेशन न्यायालयों में हिन्ही का लागू किया जाना

*853. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या गृह-कार्य मंत्री कमश: 11 दिसम्बर, 1964 और 19 फरवरी, 1965 को राज्य सभा में अतारांकित प्रश्न संख्या 502 और 67 के दिये गये उत्तरों को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) दिल्ली में सिविल और सेशन न्यायालयों में हिन्दी लागु करने के प्रश्न पर क्या निर्णय किया गया है; ऑर
- (ख) यदि अभी तक कोई निर्णय नहीं किया गया है, तो उसके क्या कारण हैं?

t [Introduction of Hindi in Civil and SESSIONS COURTS

*853. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to refer to ihe replies given to Unstarred Questions Nos. 502 and 67 given in the Rajya Sabha on the 11th December, 1964, and 19th February, 1965, respectively and state:

(a) the decision taken on the question of introducing Hindi in Civil and Sessions Courts in Delhi; and

t[1 English

(b) if no decision has been taken so far, the reasons therefor 7]

to Questions

गृह-कार्य मंत्रालय में उपमंत्री (बी बी० सी० शुक्ल): (क) इस विषय में अभी तक कोई फैसला नहीं किया गया है।

(ख) मामले पर विधि मंत्रालय की सलाह से विचार किया जा रहा है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) No decision has yet been taken on the subject.

(b) The matter is under examination in consultation with the Ministry of Law.]

AUDIT REPORT TO THE DELHI MUNICIPAL CORPORATION

- ♦854. SHRI D. THENGARI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware that one Audit Report has been presented to the Delhi Municipal Corporation after eight years for its consideration;
- (b) whether the Delhi Municipal Corporation has been asked to clarify its position in this regard;
- (c) whether it is a fact that the Municipal Commissioner has to submit its annual reports to the Union Government together with the statements of action taken or proposed to be taken, as required by the Municipal Corporation Act; and
- (d) if so, what is the reaction of the Government in this matter 7

THE DEPUTY MINISTER W THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

(a) to (d) The earliest audit report of 1958-59 was presented by the Municipal Chief Auditor to the various statutory committees of the Delhi Municipal Corporation in July-August, 1961.